

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member**

DATE OF HEARING: 6.12.2012

Petition No. 227/MP/2012

Sub: Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.

Petitioner: Ravikiran Power Projects Pvt. Ltd., Hyderabad

Respondents: 1. State Load Despatch Centre, Karnataka, Bangalore
2. Karnataka Power Transmission Corporation Ltd, Bangalore
3. Gulbarga Electricity Supply Co. Ltd., Gulbarga
4. Karnataka Renewable Energy Development Ltd, Bangalore

Petition No. 228/MP/2012

Sub: Petition under section 79 (1) (f) of Electricity Act, 2003 for grant of consent by State Load Despatch Centre, Karnataka for inter-State transmission of electricity.

Petitioner: Rithwik Energy Generation Private Limited, Bangalore

Respondents: 1. State Load Despatch Centre, Karnataka, Bangalore
2. Karnataka Power Transmission Corporation Ltd, Bangalore
3. Bangalore Electricity Supply Co. Ltd., Bangalore

Parties Present: Shri Venkatakrishna K.B.S.Pradas, Advocate for the petitioners
Shri Venkita Subrahmanya TR, Advocate
Miss Swapna Seshadri, SLDC, KPTCL
Shri G.S.Kannur, Advocate, KREDL

Record of Proceeding

Learned counsel for the petitioners requested for one week time to file their rejoinders in the petitions, which was allowed.

2. The petitioners are directed to file their rejoinders on or before 21.12.2012, with an advance copy to the respondents.

3. The petitions shall be listed for hearing on 10.1.2013.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**